

File No. 17/1/Food Additives Extn/FSSAI-2017
Food Safety and Standards Authority of India
(A statutory Authority under the Ministry of Health and Family Welfare, Govt. of India)
FDA Bhawan, Kotla Road, New Delhi-110002

The 3rd, October, 2017

Subject: Direction under Section 16 (5) of Food Safety and Standards Act, 2006 regarding extension of time period for the compliance of Notification F.No. 11/09/Reg/Harmoniztn/2014 dated 5th September, 2016 relating to Standards of Food Additives for use in various Food Categories.

Reference is drawn to notification No. 11/09/Reg/Harmoniztn/2014 dated 5th September, 2016 published in the Gazette of India prescribing revised provisions for use of Food Additives in various food/food categories. This notification had the effect of revising the provisions related to the use of food additives in various foods/categories of food, including the vertical standards of food products. As per this notification, a transition period of six months i.e. up to 1st July, 2017 has been given to the food business operators to comply with the amended regulation.

2. However, large numbers of representations have been received from several quarters, requesting for further extension of time for enforcement of the said amendment regulations since the consequential restriction in the use of a large number of food additives which are either deleted or restricted in their usage level have led to technological challenges to the industry in terms of product reformulation and related labelling.

3. Considering the fact that further amendments, to the said regulations are currently under process to address the concerns either by re-permitting several additives through various amendment or referring the issues to the concerned scientific panels, it has been decided, in supersession of the order dated 30th June, 2017, that

compliance with the notification dated 5th September, 2016 will be enforced with effect from 1st July, 2017 with the exception of the food additives provision:

- that were earlier permitted in the Food Safety and Standards (Food products Standards and Food Additives) Regulations, 2011 but got deleted in the notification No. 11/09/Reg/Harmoniztn/2014 dated 5th September, 2016.

- that were earlier permitted in the Food Safety and Standards (Food products Standards and Food Additives) Regulations, 2011 at GMP or higher usage level but their usage level is now restricted in the above said notification.

4. These exemptions will remain effective until 31st December, 2017 and the industry is advised to reformulate their products till such time. With this direction, use of Potassium bromate as an additive in any food is not allowed.

5. This issues with the approval of the Competent Authority in exercise of the power vested under section 16 (5) of Food Safety and Standards Act, 2006.



(Sunil Bakshi)

Advisor (Codex/Regulations)

To

1. All Food Safety Commissioner.
2. All Authorised Officer, FSSAI.
3. All Central Designated Offices of FSSAI.

Copy for information to:

1. PPS to Chairperson, FSSAI
2. PS to CEO, FSSAI
3. All Directors, FSSAI